## Directorate General of Foreign Trade Udyog Bhawan DES-V Section...

The Meeting No.16/AM-20 dated 16.01.2020 (Part-III) actually held on 12.06.2020 for the licensing year 2019-20 to consider the cases under para 4.7 and para 4.04(a) FTP 2015-20, Duty Exemption Schemes (Chapter-4) through Video Conferencing under the Chairmanship of Shri Hardeep Singh, Addl. DGFT. The following officers were present:-

S.No. Name of the representatives and their designation		Department
S.No.		AT&DC
1.	Dr. Ram Asrey Lal, Sr. General Manager	DPIIT
2.	Shri Nand Lal, Consultant Shri J.D. Giri, Vice President	AEPC
3.	Shri Rajesh Malhotra, DDG	DGFT
4.	Shri Rajesii Mailiotta, DDO	DOPT

Shri Manoj Kumar Meena, Asst. Director At the outset the Minutes of NC-V Meeting No. 16/AM-20 dated 16.01.2019 Part-II, actually held on 14.04.2020 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.16/AM-20(Part-III) dated 16.01.2020 was taken up for discussion and the decision taken in respect of each case is enumerated below:

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: 16/84-ALC3/2019 Part-III MEETING DATE : 16.01.2020 MEETING NUMBER

Case No.:17/12/84- ALC3/2019	Party Name: GAINUP INDUSTRIES INDIA PRIVATE LIMITED	11/1000 110/12 0000110	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:3210079153	Date: 16.07.2020
:01/84/050/00290/AM20/	:32/24/040/00057/AM20/	14.10.2019	

Decision: Committee considered the case as per agenda and noted that firm was asked 21.01.2020 to 101 furnish the following information:

- 1. Weight of export product in kgs
- 2. Weight of each inputs in kgs
- 3. Content of each input in kgs in export product
- Complete two sets of application along with copy of Adv. Authorisation for fixation of adhoc

Firm's reply received, committee decided to defer the case for examination.

The case stands deferred for re-listing on 16.07.2020

Case No.:18/12/84- ALC3/2019	INDUSTRIES INDIA	INICOL THOM ES CO. T. C. C.	Status:Deffered and Re-indexed
HQ File :01/84/050/00291/AM20/	RLA File :32/24/040/00055/AM20/	[L]C.[VO/Date.3210077131	Date:16.07.2020

Decision: Committee considered the case as per agenda and noted that firm was asked 21.01.2020 to furnish the following information:

- 5. Weight of export product in kgs
- 6. Weight of each inputs in kgs
- 7. Content of each input in kgs in export product
- 8. Complete two sets of application along with copy of Adv. Authorization for fixation of adhoc

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Firm's reply received, committee decided to defer the case for examination.

The case stands deferred for re-listing on 16.07.2020

	Case No.:19/12/84- ALC3/2019	Party Name:MIRA EXIM LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed	
103	HQ File :01/84/050/00292/AM20/	RLA File :05/24/040/00384/AM20/	Lic.No/Date:0510412114 15.10.2019	Defer Date:16.07.2020	
	<b>Decision:</b> Committee considered the case as per agenda and decided to send a reminder to the firm to furnish the hard copy of the application for fixation of norms.  The case stands deferred for re-listing on 16.07.2020				

	Case No.:20/12/84- ALC3/2019	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed		
104	HQ File :01/84/050/00293/AM20/	RLA File :05/24/040/00385/AM20/	Lic.No/Date:0510412115 15.10.2019	Defer Date:16.07.2020		
	<b>Decision:</b> Committee considered the case as per agenda and decided to send a reminder to the firm to furnish the hard copy of the application for fixation of norms.  The case stands deferred for re-listing on 16.07.2020.					

1	Case No.:21/12/84- ALC3/2019	Party Name: IMPEL EXPORTS	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed		
105	HQ File :01/84/050/00294/AM20/	RLA File :07/24/040/00143/AM20/	Lic.No/Date:0710115566 15.10.2019	Defer Date: 16.07.2020		
	<b>Decision:</b> Committee considered the case as per agenda and decided to send a reminder to the firm to furnish the hard copy of the application for fixation of norms.  The case stands deferred for re-listing on 16.07.2020.					

Case No.:26/12/84- ALC3/2019	racibbee (r) Bib.,	1	Status:Deffered and Re-indexed
HQ File :01/84/050/00299/AM20/	1.1211110	Lic.No/Date:0210209485 17.10.2019	Defer Date:16.07.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee decided to ask the firm to furnish the following information:

- 1. Complete details of import item no- 3,5,6,7,8,14,15,17,18,19,20,24 with specifications.
- 2. Net import content of imported item in the export product indicating wastage separately.
- 3. Complete calculation for requirement of all the raw material for manufacturing of export product. The case stands deferred for re-listing on 16.07.2020.

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Case No.:27/12/84- ALC3/2019	Party Name:CREATIVE GARMENTS PRIVATE LIMITED		Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0310832301	Defer
:01/84/050/00300/AM20/	:03/94/040/00437/AM20/	17.10.2019	Date:16.07.2020

Decision: Committee considered the case as per agenda and noted that firm was asked on 21.01.2020 to submit the following information:

1. Weight of input in kgs.

2. Weight of export product in kgs

3. Description image and category of liner

4. Complete two sets of application.

Firm's reply received, committee decided to defer the case for examination.

The case stands deferred for re-listing on 16.07.2020.

Case No.:29/12/84- ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED		Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510412183	Defer Date: 16.07.2020
:01/84/050/00302/AM20/	:05/24/040/00402/AM20/	18.10.2019	

**Decision:** Committee considered the case as per agenda and noted that firm was asked on 21.01.2020 to explain the reasons for the following:

1. For export item 3: Bottom portion upper front and upper back portion are mentioned in export product but claimed fabric input only for two.

2. Similarly for export product 4: Export product contains 3 inputs but claimed only two.

3. Complete two sets of application along with copy of Advance Authorisation.

Reply is not received so far so committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 16.07.2020.

Case No.:31/12/84- ALC3/2019	Party Name:MEHLER ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	ALC3/2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0710115584	Defer
:01/84/050/00304/AM20/	:07/24/040/00155/AM20/	21.10.2019	Date:16.07.2020

**Decision :** Committee considered the case as per agenda and noted that firm was asked on 21.01.2020 to furnish the following information :

1. Manufacturing process and stage wise wastage.

2. Nature & image of the product.

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3. Content of input in kgs in each export product.

4. Function of inputs 3 to 5 in making the export product.

5. Complete two sets of application along with copy of Adv. Authorization for fixation of adhoc norms.

Reply is not received so far so committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 16.07.2020.

111 Case No.:34/12/84-	Party Name: QUALIANCE	Meet No/Date:16/84-	Status:Deffered
1111 ALC3/2019	INTERNATIONAL	ALC3/2019	and Re-indexed

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 4	PVT.LTD.	16.01.2020	
HQ File	RLA File	Lic.No/Date:0310832349	Defer
:01/84/050/00307/AM20/	:03/95/040/00718/AM20/	22.10.2019	Date:16.07.2020

Decision: Committee considered the case as per agenda and noted that firm was asked on dated 21.01.2020 to submit the CAD, Image, Manufacturing Chart and Complete two sets of application along with copy of Adv. Authorization for fixation of adhoc norms.

Firm's reply received, committee decided to defer the case for examination.

The case stands deferred for re-listing on 16.07.2020.

Case No.:35/12/84- ALC3/2019	Party Name: HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status: Approved
HQ File	RLA File	Lic.No/Date:0510412221	
:01/84/050/00308/AM20/	:05/23/040/00291/AM20/	22.10.2019	

**Decision**: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms as per comments received from DCMSME, vide e-mail dated 10.06.2020 for the above advance authorization as under:

Export item	Export Qty	Import item	Qty recommended
HPT Flex - HPT W	15000 Kgs.	HPPE - UHMWPE/	8568.00 Kgs.
(60) - Flex (92) (TTY		HDPE Yarn 400D	
196-M92 Ne 7/1) -		(Other than Nylon)	
Yarn		0.06 mm SS Wire	3583.00 Kgs.
		Polyester Yarn	3030.00 Kgs.

RA concerned may take necessary action subject to compliance of other usual conditions.

, , , , , , , , , , , , , , , , , , , ,	Case No.:36/12/84- ALC3/2019	Party Name: G.R.CORPORATION		Status: Approved
113	HQ File :01/84/050/00309/AM20/	RLA File :06/24/040/00054/AM20/	Lic.No/Date:0610039318 22.10.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance: authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

1	Case No.:37/12/84- ALC3/2019	Party Name: ESS ENN EXPORTS	111000110101010101	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:3210079177	Defer
	:01/84/050/00310/AM20/	:32/24/040/00065/AM20/	22.10.2019	Date:16.07.2020

Decision: Committee considered the case as per agenda and noted that firm was asked to furnish the CAD, Image and Measurement Chart and complete two sets of application along with copy of Adv. Authorisation for fixation of adhoc norms.

Reply is not received so far so committee decided to send a reminder to the firm.

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The case stands deferred for re-listing on 16.07.2020.

The case stands deferred for re-listing on 16.07.2020

Case No.:3/13/84- ALC3/2019	Party Name: RAINBOW FABPACK LLP	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
HQ File :01/84/050/00313/AM20/	RLA File :24/24/040/00034/AM20/	Lic.No/Date:2410042898 22.10.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

And the second s	Case No.:4/13/84- ALC3/2019	Party Name: SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
116	HQ File :01/84/050/00314/AM20/	RLA File :24/24/040/00030/AM20/	Lic.No/Date:2410042899 22.10.2019	Defer Date:16.07.2020
	Decision: Committee considered the case as per agenda and decided to send a reminder to the firm to furnish the hard copy of the application for fixation of norms.			

	Case No.:1/13/84- ALC3/2019	Party Name:ROYAL CLASSIC MILLS PRIVATE LIMITED,	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
1	HQ File :01/84/050/00311/AM20/	RLA File :32/24/040/00062/AM20/	Lic.No/Date:3210079180 23.10.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:2/13/84- ALC3/2019	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
HQ File	RLA File	Lic.No/Date:0510412228	
118 :01/84/050/00312/AM20/	:05/24/040/00419/AM20/	23.10.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:5/13/84-	Party Name: SHAKTI	Meet No/Date:16/84-	Status:Approved
1		POLYWEAVE PVT LTD	ALC3/2019	
			16.01.2020	

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HQ File	RLA File	Lic.No/Date:0810146405	
1 -	:08/24/040/00233/AM20/	23.10.2019	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:6/13/84- ALC3/2019	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
HQ File	RLA File	Lic.No/Date:0510412269	
:01/84/050/00316/AM20/	:05/23/040/00293/AM20/	25.10.2019	

**Decision:** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms as per comments received from DCMSME, vide e-mail dated 10.06.2020 for the above

120 advance authorization as under:

Export item	Export Qty	Import item	Qty recommended
HPT Flex W30-44 - Yarn	5000 Kgs.	HPPE - UHMWPE/HDPE Yarn 200D (Other than Nylon)	3060.00 Kgs.
		0.03 mm SS Wire Polyester Yarn	754.00 Kgs. 1263.00 Kgs.

RA concerned may take necessary action subject to compliance of other usual conditions.

1	Case No.:1/16/85- ALC3/2019	Party Name:SARITA HANDA EXPORTS PRIVATE LIMITED	**************************************	Status:Deffered and Re-indexed
1171	HQ File	RLA File	Lic.No/Date:0510412317	Defer
	:01/85/050/00104/AM20/	:05/24/040/00437/AM20/	01.11.2019	Date: 16.07.2020

**Decision:** Committee considered the case as per agenda along with others relevant papers and decided to send the application to DCMSME for their expedite comments.

The case stands deferred for re-listing on 16.07.2020.

	Case No.:1/16/84- ALC3/2019	Party Name:REINFORCED EARTH INDIA PRIVATE LIMITED	1.2000	Status:Deffered and Re-indexed
12	2 HQ File :01/84/050/00398/AM20/	RLA File :05/24/040/00540/AM20/	Lic.No/Date:0510412829 10.12.2019	Defer Date:16.07.2020

**Decision:** Committee considered the case as per agenda and noted that case pertains to DPIIT. Committee decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020

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123 Case No.:2/16/84-	Party Name:RADNIK	Meet No/Date: 16/84-	Status:Deffered

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ALC3/2019	EXPORTS	ALC3/2019 16.01.2020	and Re-indexed
HQ File	RLA File	Lic.No/Date:0510412830	Defer
:01/84/050/00399/AM20/	:05/24/040/00550/AM20/	10.12.2019	Date: 16.07.2020

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.

Case No.:3/16/84- ALC3/2019	Party Name: A-ONE FOOTWEARS PRIVATE LIMITED	11100011012	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510412832	Defer Date: 16.07.2020
:01/84/050/00400/AM20/	:05/23/040/00349/AM20/	10.12.2019	

124 Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee decided to ask the firm to furnish the following information:

1. To give complete calculation for requirement of import item for making each type of export product.

2. To give design/drawing of upper i.e. weaving sleeves column knitting 5 centimeter/ 4 centimeter. The case stands deferred for re-listing on 16.07.2020.

Case No.:4/16/84- ALC3/2019	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
HQ File	RLA File	Lic.No/Date:0510412837	
125 :01/84/050/00401/AM20/	:05/24/040/00535/AM20/	10.12.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:6/16/84- ALC3/2019	Party Name: AMBIKA COTTON MILLS LIMITED,	.,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:3210079284	Defer
:01/84/050/00403/AM20/	:32/24/040/00091/AM20/	11.12.2019	Date:16.07.2020

126 Decision: Committee considered the case as per agenda along with other relevant papers and observed that the description of export product does not appear in order. Committee decided to ask the firm to clarify the following information:

1. How a knitted fabric can be manufactured out of 95% viscose micro modal fabric.

2. Weight of export product is higher than input.

The case stands deferred for re-listing on 16.07.2020.

	Case No.:7/16/84-	Party Name:SUPERHOUSE		Status: Approved
- 1	ALC3/2019	LTD.,	ALC3/2019	
12	ALCS/2019		16.01.2020	
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HQ File	RLA File	Lic.No/Date:0610039364	
	:06/24/040/00071/AM20/	11.12.2019	****

RA concerned may take necessary action subject to compliance of other usual conditions.

•	Case No.:8/16/84- ALC3/2019	Party Name:JCT LTD.	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
	HQ File :01/84/050/00405/AM20/	RLA File :30/24/040/00097/AM20/	Lic.No/Date:3010104946 11.12.2019	

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

1	Case No.:9/16/84- ALC3/2019	Party Name: AMBIKA COTTON MILLS LIMITED,	1710001 (0) 25 0007-0-0	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:3210079285	Defer
	:01/84/050/00406/AM20/	:32/24/040/00093/AM20/	11.12.2019	Date:16.07.2020

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the description of export product does not appear in order. Committee decided to ask the firm to clarify the following information:

1. How a knitted fabric can be manufactured out of 95% viscose micro modal fabric.

2. Weight of export product is higher than input.

The case stands deferred for re-listing on 16.07.2020.

1	Case No.:10/16/84- ALC3/2019	Party Name: QUALIANCE INTERNATIONAL PVT.LTD.	111000 11012 400120.01	Status:Deffered and Re-indexed
130	HQ File :01/84/050/00407/AM20/	RLA File :03/95/040/00899/AM20/	Lic.No/Date:0310833369 12.12.2019	Defer   Date: 16.07.2020

**Decision:** Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms.

The case stands deferred for re-listing on 16.07.2020

1	Case No.:11/16/84- ALC3/2019	Party Name:NANDAN DENIM LIMITED	HATCOL I TO, Duttor 2 c. c.	Status:Deffered and Re-indexed
	HQ File :01/84/050/00408/AM20/	RLA File :08/24/040/00283/AM20/	Lic.No/Date:0810146747 12.12.2019	Defer Date:16.07.2020
1 :	Decision: Committee cons	idered the case as per agenda	and decided to ask the firm to	o furnish the hard

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copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020

	EXPORTS P LTD	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
HQ File	RLA File	Lic.No/Date:0510412890	
32 :01/84/050/00409/AM20/	:05/24/040/00561/AM20/	13.12.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:13/16/84- ALC3/2019	Party Name: RADNIK EXPORTS		Status:Deffered and Re-indexed
HQ File :01/84/050/00410/AM20/	RLA File :05/24/040/00560/AM20/		Date:16.07.2020
Decision: Committee consi	dered the case as per agenda a	along with others relevant pa	

send the application to DCMSME for their expedite comments.

The case stands deferred for re-listing on 16.07.2020.

Case No.:14/16/84- ALC3/2019	Party Name: WILLIAM GOODACRE & SONS INDIA PRIVATE LIMITED	ALC3/2019	Status:Approved
HQ File :01/84/050/00411/AM20/	RLA File :10/24/040/00070/AM20/	Lic.No/Date:1010060347 13.12.2019	
Decision: Committee consiratify the norms for the abo	dered the case as per agenda alo ve advance authorization as und	<u>er:</u>	ers and decided to

S. No	Export item	Qty	S. No	Import item	Qty Recommended		
1.	Rubber Backed Nylon Non Woven Door Mats	95238 Sq. Mtr	1.	Relevant Nylon Non Woven Floor Covering	98095 Sq. Mtr		
D A cor	RA concerned may take necessary action subject to compliance of other usual conditions.						

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:15/16/84- ALC3/2019	Party Name: AUTOLIV INDIA PRIVATE LIMITED	TVICOL I TO IS ALCO I S	Status:Deffered and Re-indexed
HQ File 135 :01/84/050/00412/AM20/	RLA File :07/24/040/00214/AM20/	13.12.2017	Defer Date: 16.07.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee decided to ask the firm to furnish the following information:

Weight of export product in kg terms, indicating manufacturing process using ram material

Complete calculation for requirement raw material for manufacturing of export product.

3. Function of each coating chemical in the export product. The case stands deferred for re-listing on 16.07.2020.

Case No.:17/16/84- ALC3/2019	Party Name: SRI CHERAN SYNTHETICS INDIA PRIVATE LIMITED,		Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:3210079289.	Defer Date: 16.07.2020
:01/84/050/00414/AM2	20/ :32/24/040/00094/AM20/	13.12.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and made following observations:

1. Weight of export product 59260 Kgs and content of cotton yarn also same. Thus how the weight of modal/micromodal/Tencel will be accounted in the export product.

2. Manufacturing process, stage wise wastage of inputs claimed in percentage term, with justification

The applicant may submit their reply for consideration. The case stands deferred for re-listing on 16.07.2020.

Case No.:16/16/84- ALC3/2019	Party Name: TANGERINE DESIGN PVT, LTD.	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
HQ File	RLA File	Lic.No/Date:0510412912	
:01/84/050/00413/AM20/	:05/24/040/00557/AM20/	16.12.2019	

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee decided to ratify the norms of above advance authorization as under:

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S.	Export item	Qty	S. No	Import Item	Qty
No	•				Recommended
1.	BRAIDED LEATHER BELT MADE OF BONDED LEATHER- 32 MM WEAVE/LACE BELT	48568 Numbers	1.	BONDED LEATHER STRAP SIZE 48-64 INCH	49539.00 Numbers (As Applied)
	FINISH SIZE 40-56 INCH		2.	METAL BUCKLE	Net to Net

RA concerned may take necessary action subject to compliance of other usual conditions.

138	Case No.:18/16/84- ALC3/2019	Party Name: MODELAMA EXPORTS PVT LTD.	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00415/AM20/	RLA File :05/24/040/00563/AM20/	Lic.No/Date:0510412916 16.12.2019	Defer Date:16.07.2020
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms.  The case stands deferred for re-listing on 16.07.2020			

	Case No.:19/16/84- ALC3/2019	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status: Deffered and Re-indexed
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HQ File	RLA File	Lic.No/Date:0510412941	Defer		
:01/84/050/00416/AM20/	:05/24/040/00570/AM20/	17.12.2019	Date: 16.07.2020		
Decision: Committee considered the case as per agenda along with others relevant papers and decided to					
send the application to DCMSME for their expedite comments.					
The case stands deferred for re	The case stands deferred for re-listing on 16.07.2020.				

Case No.:20/16/84- ALC3/2019	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,		Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:3210079295	Defer
:01/84/050/00417/AM	20/ :32/24/040/00085/AM20/	17.12.2019	Date:16.07.2020

**Decision:** Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms.

The case stands deferred for re-listing on 16.07.2020

i	Case No.:21/16/84- ALC3/2019	Party Name: KORRUN INDIA PVT LTD		Status:Deffered and Re-indexed
£ .	HQ File	RLA File	Lic.No/Date:0710115870	Defer
	:01/84/050/00418/AM20/	:07/24/040/00218/AM20/	17.12.2019	Date: 16.07.2020

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case, pertains to DPIIT and decided to defer the case for examination.

The case stands deferred for re-listing on 16.07.2020.

1	Case No.:22/16/84- ALC3/2019	Party Name: CAMPARI EXPORTS PVT.LTD.	- · · · · · · · · · · · · · · · · · ·	Status:Deffered and Re-indexed
31/2	HQ File	RLA File	Lic.No/Date:0510412942	Defer
	:01/84/050/00419/AM20/	:05/23/040/00360/AM20/	17.12.2019	Date:16.07.2020

**Decision:** Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms.

The case stands deferred for re-listing on 16.07.2020

ĺ	Case No.:23/16/84- ALC3/2019	Party Name: SURE SAFETY (INDIA) LIMITED		Status:Deffered and Re-indexed
3	HQ File	RLA File	Lic.No/Date:3410045714	Defer
	:01/84/050/00420/AM20/	:34/24/040/00282/AM20/	17.12.2019	Date:16.07.2020

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee decided to ask the firm to furnish the following information:

- 1. Manufacturing process indicating stage wise wastage of each raw material in manufacturing process.
- 2. Net weight of import of item (i.e. import content) in the export item and to indicate weight of

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export and import item in kg terms.

- 3. Drawing/design/lyout of the export item with efficiency chart of raw material.
- 4. Complete calculation of requirement of each raw material in manufacturing of export product, giving detailed specification of each raw material like GSM/width or area in Sq. Mtr etc duly certified by chartered engineer.

The case stands deferred for re-listing on 16.07.2020

1	Case No.:24/16/84- ALC3/2019	Party Name:SAHU EXPORTS	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
144	HQ File :01/84/050/00421/AM20/	RLA File :05/24/040/00577/AM20/	Lic.No/Date:0510412953 18.12.2019	Defer Date:16.07.2020
	Decision: Committee considered the case as per agenda along with others relevant papers and decided to			

**Decision:** Committee considered the case as per agenda along with others relevant papers and decided to send the application to DCMSME for their expedite comments.

The case stands deferred for re-listing on 16.07.2020.

	Case No.:25/16/84- ALC3/2019	Party Name: KOTTEX INDUSTRIES PVT LTD	<u> </u>	Status:Deffered and Re-indexed
145	HQ File	RLA File	Lic.No/Date:5210043270	Defer
	:01/84/050/00422/AM20/	:52/24/040/00050/AM20/	18.12.2019	Date:16.07.2020

**Decision:** Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms.

The case stands deferred for re-listing on 16.07.2020

Ł,	Case No.:26/16/84- ALC3/2019	Party Name: QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00423/AM20/	RLA File :03/95/040/00920/AM20/	Lic.No/Date:0310833527 18.12.2019	Defer Date:16.07.2020
	Decision: Committee consi	dered the case as per agenda an	d decided to ask the firm to	furnish the hard

Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms.

The case stands deferred for re-listing on 16.07.2020

	Case No.:27/16/84- ALC3/2019	Party Name:RADNIK EXPORTS		Status:Deffered and Re-indexed
11/1/	HQ File	RLA File	Lic.No/Date:0510412959	Defer
	:01/84/050/00424/AM20/	:05/24/040/00579/AM20/	19.12.2019	Date:16.07.2020

**Decision:** Committee considered the case as per agenda along with others relevant papers and decided to send the application to DCMSME for their expedite comments.

The case stands deferred for re-listing on 16.07.2020.

148   Case No.:28/16/84-   Par	rty Name:RADNIK	Meet No/Date:16/84-	Status: Approved

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1	ALC3/2019	EXPORTS	ALC3/2019	
	and the second s	all arrows a six i arrows or ay ay rough age in in	16.01.2020	
į	HQ File	RLA File	Lic.No/Date:0510412960	
,	:01/84/050/00425/AM20/	:05/24/040/00580/AM20/	19.12.2019	

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:29/16/84- ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
3	HQ File	RLA File	Lic.No/Date:0510412961	
149	:01/84/050/00426/AM20/	:05/24/040/00578/AM20/	19.12.2019	1.

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

. 1	Case No.:30/16/84- ALC3/2019	Party Name:RADNIK EXPORTS	<b>!</b>	Status:Deffered and Re-indexed
:	HQ File :01/84/050/00427/AM20/	RLA File :05/24/040/00582/AM20/	Lic.No/Date:0510412976 19.12.2019	Defer Date:16.07.2020
	Decision: Committee considered the case as per agenda along with others relevant papers and decided to send the application to DCMSME for their expedite comments.			

Decision: Committee considered the case as per agenda along with others relevant papers and decided to send the application to DCMSME for their expedite comments.

The case stands deferred for re-listing on 16.07.2020.

	Case No.:31/16/84- ALC3/2019	Party Name: VERTERRA VENTURES	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed	
151	HQ File :01/84/050/00428/AM20/	RLA File :31/83/040/00116/AM20/	Lic.No/Date:3110067634 20.12.2019	Defer Date:16.07.2020	
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms.  The case stands deferred for re-listing on 16.07.2020				

152	Case No.:32/16/84- ALC3/2019	Party Name: PEE EMPRO EXPORTS P LTD	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
	HQ File :01/84/050/00429/AM20/	RLA File :05/24/040/00586/AM20/	Lic.No/Date:0510413000 20.12.2019	
	Decision: Committee con	sidered the case as per ager	nda along with other releva	ant papers and wen

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through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:33/16/84- ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed	
153	HQ File :01/84/050/00430/AM20/	RLA File :05/24/040/00585/AM20/	Lic.No/Date:0510413001 20.12.2019	Defer Date:16.07.2020	
<u>:</u> :	<b>Decision:</b> Committee considered the case as per agenda along with others relevant papers and decided to send the application to DPIIT for their expedite comments.  The case stands deferred for re-listing on 16.07.2020.				

	Case No.:34/16/84- ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
<b>'</b> l ı	HQ File :01/84/050/00431/AM20/	RLA File :05/24/040/00587/AM20/	Lic.No/Date:0510413004 20.12.2019	

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:35/16/84- ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
HQ File :01/84/050/00432/AM20/	RLA File :05/24/040/00575/AM20/	Lic.No/Date:0510413006 20.12.2019	

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

1 1	1	Party Name:LEX INDUSTRIES	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
1 '	<b>`</b>	RLA File :06/24/040/00073/AM20/	Lic.No/Date:0610039373 23.12.2019	

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

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157! Case No.:37/16/84-	TO A DI TENEDA DE SERVICE E	TATE 1 TO 1 4 C (O. 4.	ا ما
415 / HC 986 No + \$ / / 16/84_	Party Name:WEAR WELL	IMPet No/Liste: L6/X/L :	Status: Approved
1137. Case 11057/10/04-	il arry manne, where where	process normale. 10/04-	DIALUS.ADDI UYCU T
eta salta a sama mana a sana a	, !		

:		INDIA PRIVATE LIMITED.	ALC3/2019 16.01.2020	,
	HQ File :01/84/050/00434/AM20/	· '	Lic.No/Date:0510413039 ' 23.12.2019	l <sub>s</sub>

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:38/16/84- ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date: 16/84- ALC3/2019 16.01.2020	Status: Approved
1 1	HQ File :01/84/050/00435/AM20/		Lic.No/Date:0510413057 . 24.12.2019	

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:39/16/84- ALC3/2019	Party Name:PEARLGLOBAL INDUSTRIES LIMITED		Status:Deffered and Re-indexed
HQ File :01/84/050/00436/AM20/	RLA File :05/24/040/00600/AM20/	Lic.No/Date:0510413095 26.12.2019	Defer Date: 16.07.2020
	:05/24/040/00600/AM20/ dered the case as per agenda a		<u>'</u>

Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms.

The case stands deferred for re-listing on 16.07,2020

1 :	Case No.:40/16/84- ALC3/2019	Party Name:INDIAN EMPORIUM	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed	
160	HQ File :01/84/050/00437/AM20/	RLA File :10/24/040/00083/AM20/	Lic.No/Date:1010060354 27.12.2019	Defer Date:16.07.2020	
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms.  The case stands deferred for re-listing on 16.07.2020				

161	Case No.:41/16/84- ALC3/2019	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	1	Status:Deffered and Re-indexed
	HQ File :01/84/050/00438/AM20/	RLA File :05/24/040/00603/AM20/	Lic.No/Date:0510413114 27.12.2019	Defer Date: 16.07.2020

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copy of the application for fixation of norms. The case stands deferred for re-listing on 16.07.2020

4 6	Case No.:42/16/84- ALC3/2019	Party Name:MEGAPLAST INDIA PRIVATE LIMITED.	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status: Approved
	HQ File :01/84/050/00439/AM20/		Lic.No/Date:0310833758 30.12.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:43/16/84- ALC3/2019	Party Name:HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed	
163	HQ File :01/84/050/00440/AM20/	RLA File :03/94/040/00779/AM20/	Lic.No/Date:0310833784 30.12.2019	Defer Date:16.07.2020	
	<b>Decision:</b> Committee considered the case as per agenda along with others relevant papers and decided to send the application to DCMSME for their expedite comments.				

The case stands deferred for re-listing on 16.07.2020.

-1 1	Case No.:44/16/84- ALC3/2019	Party Name:PINNACLE CLOTHING CO		Status:Deffered and Re-indexed
11/1	HQ File	RLA File	Lic.No/Date:0510413167	Defer
	:01/84/050/00441/AM20/	:05/24/040/00612/AM20/	01.01.2020	Date:16.07.2020

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.

- 1	Case No.:45/16/84- ALC3/2019	Party Name:PINNACLE CLOTHING CO		Status:Deffered and Re-indexed
165	HQ File	RLA File	Lic.No/Date:0510413169	Defer
	:01/84/050/00442/AM20/	:05/24/040/00613/AM20/	01.01.2020	Date: 16.07.2020

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.

	Case No.:46/16/84-	Party Name: PINNACLE	Meet No/Date:16/84-	Status:Deffered
166	ALC3/2019	CLOTHING CO	ALC3/2019	and Re-indexed
1			16.01.2020	

HQ File	RLA File	Lic.No/Date:0510413170	Defer
:01/84/050/00443/AM20/	:05/24/040/00610/AM20/	01.01.2020	Date:16.07.2020

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.

-	Case No.:47/16/84- ALC3/2019	Party Name:S.B. INTERNATIONAL	· il	Status:Deffered and Re-indexed
	HQ File :01/84/050/00444/AM20/	RLA File :06/24/040/00080/AM20/	Lic.No/Date:0610039384 02.01.2020	Defer Date: 16.07.2020

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that case pertains to DPIIT. Committee decided to defer the case for examination.

The case stands deferred for re-listing on 16.07.2020.

	Case No.:48/16/84- ALC3/2019	Party Name: GAURAV INTERNATIONAL	- 11	Status:Deffered and Re-indexed
	HQ File :01/84/050/00445/AM20/	RLA File :05/23/040/00387/AM20/	Lic.No/Date:0510413182 02.01.2020	Defer Date: 16.07.2020
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms.  The case stands deferred for re-listing on 16.07.2020			

η.	Case No.:49/16/84- ALC3/2019	Party Name:GOVARDHAN OVERSEAS PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
3121	HQ File :01/84/050/00446/AM20/	RLA File :07/24/040/00201/AM20/	Lic.No/Date:0710115975 03.01.2020	

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

1 '	Case No.:50/16/84- ALC3/2019	REPUBLIC	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
170	, , , , , , , , , , , , , , , , , , , ,	,	Lic.No/Date:0510413201 03.01.2020	

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

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RA concerned may take necessary action subject to compliance of other usual conditions.

1	Case No.:51/16/84- ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Approved
1 1	HQ File :01/84/050/00448/AM20/	RLA File :05/24/040/00622/AM20/	Lic.No/Date:0510413202 03.01.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance, authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:52/16/84- ALC3/2019	Party Name:ROYALE SPORTSWEAR	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status: Deffered and Re-indexed	
172	HQ File :01/84/050/00449/AM20/	RLA File :05/24/040/00625/AM20/	Lic.No/Date:0510413217 06.01.2020	Defer Date: 16.07.2020	
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms.  The case stands deferred for re-listing on 16.07.2020				

	Case No.:53/16/84- ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed	
173	HQ File :01/84/050/00450/AM20/	RLA File :05/24/040/00626/AM20/	Lic.No/Date:0510413221 07.01.2020	Defer Date: 16.07.2020	
1	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination.  The case stands deferred for re-listing on 16.07.2020				

174	Case No.:54/16/84- ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:16/84- ALC3/2019 16.01.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00451/AM20/	RLA File :05/24/040/00624/AM20/	Lic.No/Date:0510413222 07.01.2020	Defer Date: 16.07.2020
	<b>Decision:</b> Committee considered the case as per agenda along with others relevant papers and decided to send the application to DPIIT for their expedite comments.  The case stands deferred for re-listing on 16.07.2020.			

1	.1		Meet No/Date: 16/84-	Status:Deffered and
175	ALC3/2019	INDIA PVT LTD	ALC3/2019	Re-indexed
	 		16.01.2020	

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1	HQ File	RLA File	Lic.No/Date:071011	Defer
÷	:01/84/050/00452/AM20/ -	:07/24/040/00228/AM20/	5996	Date: 16.07.2020
i		;	07.01.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case, pertains to DPIIT and decided to defer the case for examination.

The case stands deferred for re-listing on 16.07.2020

Case No.:56/16/84-	Party Name: PINNACLE		Status: Deffered
ALC3/2019	CLOTHING CO		and Re-indexed
176. HQ File	RLA File	Lic.No/Date:0510413232	Defer
:01/84/050/00453/AM20/	:05/24/040/00632/AM20/		Date:16.07.2020

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.

	Case No.:57/16/84- ALC3/2019	Party Name: PINNACLE CLOTHING CO	4	Status:Deffered and Re-indexed
177	HQ File	RLA File	Lic.No/Date:0510413234	Defer
	:01/84/050/00454/AM20/	:05/24/040/00630/AM20/	07.01.2020	Date:16.07.2020

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.

	Case No.:58/16/84- ALC3/2019	Party Name: PINNACLE CLOTHING CO	4	Status:Deffered and Re-indexed
178	HQ File	RLA File	Lic.No/Date:0510413235	Defer
	:01/84/050/00455/AM20/	:05/24/040/00631/AM20/	07.01.2020	Date:16.07.2020

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination. The case stands deferred for re-listing on 16.07.2020.

-1	Case No.:59/16/84- ALC3/2019	Party Name:RADNIK EXPORTS		Status:Deffered and Re-indexed
179	HQ File	RLA File	Lic.No/Date:0510413255	Defer
	:01/84/050/00456/AM20/	:05/24/040/00634/AM20/	08.01.2020	Date: 16.07.2020

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided ask the firm to submit the CAD and image of the export product.

The case stands deferred for re-listing on 16.07.2020.

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	Case No.:60/16/84- ALC3/2019	Party Name: SAMSONITE SOUTH ASIA PRIVATE LIMITED		Status:Deffered and Re-indexed	
31	HQ File :01/84/050/00457/AM20/	RLA File :03/95/040/00989/AM20/	Lic.No/Date:0310834002 08.01.2020	Defer Date: 16.07.2020	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that case pertains to DPUT. Committee decided to				

defer the case for examination.
The case stands deferred for re-listing on 16.07.2020.

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